

Central Administrative Tribunal  
Principal Bench: New Delhi

(3)

O.A. No. 809/2000

New Delhi this the 3rd day of August, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member (A)

Rajender Prasad  
S/o Shri Ram Sawrup,  
R/o E-6A, /222, Sangam Vihar,  
New Delhi-110062.

...Applicant  
(By Advocate: Shri Shankar Raju, proxy for  
Shri Arun Bhardwaj)

Versus

1. Union of India,  
through its Secretary,  
(Dept. of SSI & ARI)  
Ministry of Industry Udyog Bhawan,  
New Delhi.

2. Executive Director,  
National Institute for Entrepreneurship  
and Small Business Development,  
Okhla Industrial Estate,  
New Delhi-110 020

...Respondents

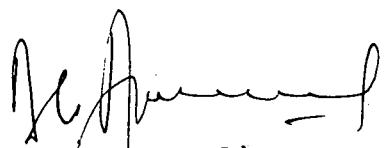
(By Advocate: Shri Rajeev Sharma)

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

Shri Shankar Raju learned proxy counsel appearing on behalf of the applicant concedes that no notification has been issued so as to confer jurisdiction on this Tribunal in respect of respondent No.2, National Institute for Entrepreneurship and Small Business Development. In the circumstances, he seeks permission to withdraw the O.A. with liberty to seek appropriate relief before a proper forum. Prayer made is granted. No order as to costs.

V.K. Majotra  
(V.K. Majotra)  
Member (A)

  
(Ashok Agarwal)  
Chairman

cc.